

[Shri Datar]

15th August 1959. [Placed in Library, See No. LT-1579/59].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

- (i) GSR No. 1062 dated the 12th September, 1959, making certain further amendment to the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958.
- (ii) GSR No. 1111 dated the 1st October, 1959, making certain amendment to the Sugar (Movement Control) Order, 1959.
- (iii) GSR No. 1153 dated the 17th October, 1959, making certain amendment to the West Bengal Wheat (Export Control) Order, 1958.
- (iv) GSR No. 1203 dated the 31st October, 1959, making certain amendment to the Delhi Wheat and Wheat Products (Export Control) Order, 1958.
- (v) GSR Nos. 1234 and 1235 dated the 4th November 1959.
- (vi) GSR No. 1237 dated the 6th November, 1959, making the Sugar (Movement Control) Order, 1959.
- (vii) GSR No. 1238 dated the 6th November, 1959.
- (viii) GSR No. 1239 dated the 9th November, 1959 rescinding the Madras Paddy (Transport Restriction) Order, 1959. [Placed in Library, See No. LT-1689/59].

ORDERS UNDER ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Statements of Orders:—

- (i) Statement showing 134 Requisitioning orders for Rice served on Millers/Parties/Banks in Krishna District (Andhra Pradesh).
- (ii) Statement showing 173 Requisitioning Orders for Rice served on Millers/Parties/Banks in East Godavari District (Andhra Pradesh).
- (iii) Statement showing 176 Requisitioning Orders for Rice served on Millers/Parties/Banks in West Godavari District (Andhra Pradesh).
- (iv) Statement showing 146 Requisitioning orders for Rice served on Millers/Parties/Banks in Guntur District (Andhra Pradesh).
- (v) Statement showing 2 orders issued to Railway authorities prohibiting and restraining the movement of stocks of rice and paddy from the Railway goods sheds.
- (vi) Statement showing 3 orders to get declaration of stocks served on Millers/Parties/traders in Krishna District (Andhra Pradesh).
- (vii) Statement showing 2 orders to get declaration of stocks served on certain millers/traders in East Godavari District (Andhra Pradesh).
- (viii) Statement showing 9 orders to get declaration of stocks served on certain millers/traders in West Godavari District (Andhra Pradesh).
- (ix) Statement showing 183 orders to get declaration of

stocks served on certain millers/traders in Guntur District (Andhra Pradesh) [Placed in Library, See No. LT-1690/59].

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business for the week commencing 23rd November 1959 will consist of—

- (i) Consideration of any item of Government Business carried over from today's Order Paper
- (ii) Consideration and passing of—the Legal Practitioners Bill, 1959 and the Kerala State Legislature (Delegation of Powers) Bill, 1959
- (iii) Discussion on the Annual Reports of the Registrar of Newspapers for the years 1957 and 1958 on motions to be moved by Shri C. K. Bhattacharya and others at 3 P.M. on Tuesday, the 24th 1959.
- (iv) Discussion on the White Paper II on India-Chinese relations laid on the Table of the House on November 16, 1959, and subsequent correspondence between the Governments of India and China on a motion to be moved by the Prime Minister on 25th November, 1959, after disposal of questions.

Shri C. K. Bhattacharya (West Dinajpur): May I invite the attention of the hon. Minister of Parliamentary Affairs to the fact that it was decided in the Committee that 2 hours would be provided for each item under paragraph (iii) of the List of Business just announced. There

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were two notices of motions regarding two reports of the Registrar of Newspapers, namely, 1957 and 1958, by two Members. I was under the impression that each of these would have two hours allotted to it. That means, four hours in all. I find in the Report that the two have been combined and two hours have been allotted. I believe that the time allotted would not be sufficient for discussion of the two reports. I request that two hours be allotted to each of the two items. Therefore, I suggest that the time be increased to four hours

श्री अक्षय वर्मान (गढ़वाल): क्या उसका समय बढ़ाया नहीं जा सकता ?

Mr. Speaker: I am calling one after another. This item comes later. I do not understand why hon. Members do not look into the Order Paper and why they disturb the order? I have not yet come to that motion. This sort of thing disturbs awfully the proceedings. Now, statement by the Minister of Health.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 79

The Minister of Health (Shri Karmarkar): Sir, in reply to part (c) of the Starred Question No 79, dated 4th August, 1959 asked by Shri A. M. Tariq which was:

"if so, whether it is also a fact that farmers of village Burari (Delhi) have applied to Municipal Corporation, Delhi for making arrangements for utilisation of this water for irrigation of their land",

I replied as follows:

"It is understood from the Delhi Municipal Corporation who are the concerned authority that no such application has been received from them"